

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.060/00127/2019

Chandigarh, this the 19th day of February, 2019

**...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Stephen Masih, aged 61 years, S/o Sh. Ilyas Masih, TO (D) retired, O/o Central Ground Water Board, Div-XVII, Dhagwar, Dharamshala (H.P.), R/o VPO Pholriwal via Garha, Distt. Jalandhar, Punjab, Group 'C' - 140001

....Applicant

(Present: Mr. Sandeep Siwatch, Advocate)

Versus

1. Union of India, Ministry of Water Resources, River Development and Ganga Rejuvenation through its Secretary, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110011.
2. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad – 121001.
3. The Director (Admn.), Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad – 121001.
4. The Administrative Officer, Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad – 121001.
5. Head of Office, Central Ground Water Board, Div-XVII, Dharamshala – 176215.

**.....
Respondents**

(Present: Mr. Sanjay Goyal, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. On the commencement of hearing, learned counsel submitted that a representation dated 27.04.2018 (Annexure A-9), followed by various reminders, filed by the applicant, for condoning the break in service in terms of Rules 27 & 28 of the CCS (Pension) Rules, 1972, for grant of pension, is pending with the respondents. He made a statement at the bar that the applicant would be satisfied if a direction is issued to the respondents to decide his pending representation by passing a reasoned and speaking order in the

light of various decisions on the issue, as mentioned in the representation.

3. In view of the innocuous prayer made on behalf of the applicant, we dispose of the O.A., in limine, with a direction to the respondents to take a call on the indicated representation of the applicant while taking into consideration the judicial pronouncement on the issue, by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. A copy thereof be communicated to the applicant.

4. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 19.02.2019